

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-1791/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.08.2018**

NAME OF THE PARTIES: Aggcon Equipment International (P) Ltd.

v/s.

D Thakkar Construction Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

19. C.P. (IB)-1791/(MB/2018)

Both sides present. The Petitioner submits that the counsel has received the Demand Draft of Rs.1,50,000/- in full quit of the claim. Accordingly, the petition is dismissed as not pressed.

SD/-
V. NALLASENAPATHY
Member (Technical)

IPS/

SD/-
BHASKARA PANTULA MOHAN
Member (Judicial)